

04-10-9/95  
(C)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2.2.2001	<p>Learned counsel for the petitioner and Associates are absent, nor any request has <del>been</del> been made on their behalf seeking adjournment. This is a 1995 matter where pleadings have been completed long ago. In view of this, it is not possible to adjourn the matter any further. We have, therefore, heard Shri S.B.Jena, learned Addl. Standing Counsel for the respondents and perused the records.</p> <p>In this O.A. the petitioner has prayed for quashing the appointment of Shri Padmanav Pallei to the post of E.D.B.P.M., Raighati, and has also prayed for direction to the departmental authorities to appoint him to that post. Respondents have filed their counter opposing the prayer of the applicant. Applicant has not filed any rejoinder.</p> <p>For the purpose of considering this O.A. it is not necessary to go into too many facts of this case. From the application it is seen that the applicant has asked for quashing the appointment of selected candidate Shri P.Pallei. The applicant has not impleaded Shri Pallei as Respondent even though he has mentioned in his application that Shri Pallei has been appointed to that post and seeks quashing his appointment. As the applicant has not made Shri Pallei as Respondent, who is a necessary party in this O.A., in his absence the prayer of the applicant to quash the appointment of Shri Pallei is not maintainable. In view of this, this prayer is rejected and consequently</p>	<p>Order No. 2 dt. 22.2.95</p> <p>Notice may be sent to all Respondents thru regd/Ad. Post.</p> <p>23/2/95 SOG</p> <p>Copy of Counter not served, Rejoinder not yet filed.</p> <p>Regd, 24-11-2000</p> <p>Parties are absent on call. No steps taken to file rejoinder. This is a 1995 case. put up to a month for further order</p> <p>29-11-2000</p> <p>Later</p> <p>Shri Bhagwan Mahanty, learned counsel for the applicant appears and files a memo praying for 2 weeks time to file rejoinder. Heard. Prayer allowed to file rejoinder by 20-12-2000.</p> <p>Earlier order is set aside.</p> <p>29-11-2000</p>	

REGISTRAR

3

OA-1091as

3

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Rejoinder  
not filed.

For further  
orders:

Ratna Registration  
19112

Dt. 20-12-2000

Parties are absent  
in call. No steps taken  
for filing rejoinder.  
Put up to Bench for  
further orders.

Ratna  
20/12/2000  
REGISTRAR

second prayer of the applicant to appoint him  
in place of Shri Pallei is also devoid of any  
merit and the same is dismissed.

In the result, application is  
rejected, but without any order as to costs.

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MEMBER (JUDICIAL)

S. C. S.  
21/12/2000  
VICE-CHAIRMAN

Rejoinder not  
filed.

Ratna Bench  
29/11/01

for hearing.

Ratna Bench  
1/2

Free copy of  
the order  
dt. 2-2-01 given  
to the both  
counsel.

Ratna  
19/12

Ratna  
S. O